

(17)

Central Administrative Tribunal, Principal Bench

Contempt Petition No.480 of 2002 in  
Original Application No.2255 of 2000

New Delhi, this the 29th day of January, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. Shankar Prasad, Member (A)

Surender Kumar,  
S/o Shri Bansi Lal,  
R/o House No.5356, Mos: Swamiwara,  
Dist. Rewari (Haryana)

....Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Shri R.K. Gupta,  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi

2. Shri Kanwarjit Singh  
The Divisional Railway Manager,  
Northern Railway, State Entry Road,  
New Delhi.

3. Shri Deepak Kumar,  
The Divisional Traffic Manager,  
Northern Railway, D.R.M. Office,  
New Delhi.

4. Shri Sanjiv Garg,  
The Traffic Manager,  
Northern Railway, Divisional Office,  
New Delhi.

....Respondents

(By Advocate: Ms. Chetna Rao, proxy for Shri V.S.R. Krishna)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the petitioner does not dispute that the order passed by this Tribunal has since been complied with. Keeping in view the said statement, the rule is discharged.

*Sp*

(Shankar Prasad)  
Member (A)

/dkm/

*V.S. Aggarwal*

(V.S. Aggarwal)  
Chairman